

CBI vs. Sh. Ashutosh Verma & Ors.  
CC No. 192/19

30.06.2020

Present: Sh. Brijesh Kumar Singh, Ld. Sr. P.P. for CBI.

(Through VC using Cisco Webex App.)

Today, two cases were listed for final arguments through video conferencing. One was this case which was to be taken up at 2:30 PM and the other case was CBI vs. D.S. Sandhu & Anr.

After the proceedings had concluded in the case of CBI vs. D.S. Sandhu & Anr., it was informed to the Court that there will be no electricity supply to the video conferencing room of Rouse Avenue District Court due to maintenance.

The reader of the court has received the following SMS from the Administration in this regard:-

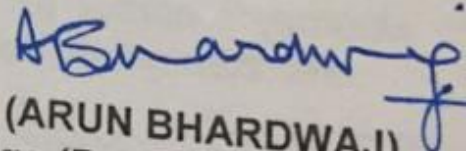
*"All the officials are informed that due to some maintenance work light of this building shut down (cut out Electric supply) Rouse Avenue Court on 30.06.2020 from 2 pm to 5 pm."*

Resultantly, it will not be possible to hear this case which is listed at 2:30 PM today.

The reader of the court has informed that he has sent this SMS to all the Ld. Counsels for the accused and on telephonic query being made by Sh. P.K. Dubey, Ld. Counsel for the Accused No. 1, Sh. Alok Sharma, Ld. Counsel for Accused No. 2 and Sh. Anindya Malhotra, Ld. Counsel for Accused No. 3, they have been informed that due to maintenance in the court premises, the proceedings will not be conducted in this case today.

Now, this case shall be taken up for arguments by Sh. P.K. Dubey, Ld. Counsel for the accused no.1 on **Friday i.e. 03.07.2020 at 2:30 PM.**

Let a copy of this order be sent by WhatsApp for information to all the accused and their learned counsels.



(ARUN BHARDWAJ)  
Special Judge (P.C. Act)(CBI-05)  
Rouse Avenue District Court,  
New Delhi/30.06.2020

**CBI Vs. Sh. D.S. Sandhu & Others.**  
**CC No. 63/2019**

**30.06.2020**

Present: Sh. B.K.Singh Ld. Sr. P.P. for CBI.

Accused No. 1 Sh. D.S Sandhu and Accused No. 5 Smt. Sudershan Kapoor in person along with Ld. Counsels Sh. Y. Kahol and Sh. Deepak Sharma.

Accused No. 12 Sh. Vikas Srivastava in person alongwith Ld. Counsels Sh. I.D. Vaid, Sh. Dhruv Sehrawat and Sh. Ashok Angral.

Accused No. 7 Sh. Amit Kapoor and Accused No. 8 Sh. Rishiraj Behl in person.

Sh. M.K. Verma, Ld. Counsel for Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal Bahadur Singh.

**(Through VC using Cisco Webex App.)**

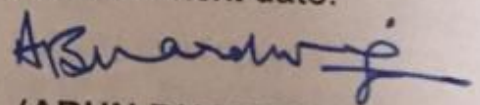
Today, the case is listed for arguments on behalf of Accused No. 7 Sh. Amit Kapoor and Accused No. 8 Sh. Rishi Raj Behl.

Sh. Amit Kapoor informed that his learned counsel Sh. Gopal Tiwari continues to be held up at his native place in Bihar. He has an elderly mother and he has therefore confined himself to indoors and is not taking the risk of travelling. He submitted that now arguments would be addressed on his behalf by Ld. Counsel Sh. Vikram Tanwar, and requested for short adjournment to enable his counsel to address the final arguments. He submitted that he will send the mobile number of the learned counsel Sh. Vikram Panwar to the Reader of the court to enable him join VC on the next date.

List now on Thursday i.e. **02.07.2020 at 11:00 am** for further final arguments.

Let a copy of this order be sent by WhatsApp to all the accused and their learned counsels.

Sh. Dhruv Sehrawat sought permission to file written arguments on behalf of Accused No. 12 Sh. Vikas Srivastava. Be filed on the next date.



**(ARUN BHARDWAJ)**  
**Special Judge (P.C. Act)(CBI-05)**  
**Rouse Avenue District Court,**  
**New Delhi/30.06.2020**